

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

Item No. 19

**IA Nos. 296/2021 & 76/2021 &
926/2020**

In

**CP (IB) No. 09/Chd/Chd/2017
(Admitted Matter)**

**Under Sections 10 & 60(5), 66,
44(2) & 47A of the Insolvency and
Bankruptcy Code, 2016**

In the matter of:-

Sky Blue Papers Pvt. Ltd.

...Petitioner

Present :

Mr. Viren Sharma, Advocate for the applicant-liquidator in IA No. 269/2021 & 76/2021 and for respondent in IA No. 926/2020.

Mr. Ashish Chaudhary, Advocate for the applicant-EPFO in IA No. 926/2020.

IA No. 926/2020

Amended memo of parties has been filed by learned counsel for the applicant by diary No. 01808/1 dated 02.02.2023 is taken on record.

Heard. Issue notice of this application to the respondent No.2-Punjab National Bank. The applicant shall collect the notices from the Registry and send the same by speed post as well as by e-mail, if available, immediately to the respondent No.2-Punjab National Bank at their registered address attaching therewith copy of the application and the entire paper book and the copy of this order.

In case, the service of speed post on the aforesaid respondent is not effected, the applicant shall adopt the mode of substituted service and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area.

The applicant shall file affidavit of service supported by postal receipt, tracking report, paper clippings and copy of e-mail within two weeks.

Reply be filed within two weeks after receipt of notice with a copy in advance to the counsel opposite. Learned counsel for respondent No. 1- liquidator is also directed to file reply within two weeks with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed one week thereafter with a copy in advance to the counsel opposite.

List on 20.04.2023.

IA No. 269/2021

It is stated by learned counsel for the applicant that he has filed an application for impleading LRs of respondent No. 2, but the same is not listed today. Let the same be listed, if free from objections, before the next date of hearing. Learned counsel for applicant is also directed to file an affidavit stating that since how long the whereabouts of respondent No. 1-Sahil Arora are not known along with Police report and FIR in which the proceedings are stated to be closed by the Police. Let the same be filed within two weeks. List on 20.04.2023.

IA No. 76/2021

Let this application be also listed along with IA No. 269/2021 for 20.04.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

March 02, 2023
VN